

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/GT/2016

Subject : Revision of fixed charges considering the impact of actual expenditure incurred in respect of NLC Barsingsar Thermal Power Station (2 x 125 MW) for the period from COD to 31.03.2014

Petitioner : Neyveli Lignite Corporation Ltd.

Respondents : Jaipur Vidyut Vitaran Nigam Ltd & 3 others

Date of hearing : **14.2.2017**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri M.G. Ramachandran, Advocate, NLC
Shri Shubham Arya, Advocate, NLC
Shri K. Nambirajan, NLC
Shri Abhinav Anand, Advocate, Rajasthan Discoms
Shri A.P.Sinha, Advocate, Rajasthan Discoms
Shri S.K.Agarwal, Advocate, Rajasthan Discoms
Ms. Babita Kumari, Advocate, Rajasthan Discoms

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that additional information as sought by the Commission has been filed and copy of the same has been served on the respondents. He also submitted that copy of appeal filed by the petitioner in respect of this generating station has been filed as directed by the Commission.

2. The learned counsel for the respondents, Discoms of Rajasthan prayed for grant of time to file its reply in the matter.

3. The Commission after hearing the parties directed the petitioner to submit the following additional information on affidavit, with advance copy to the respondents on or before 27.2.2017;

- a) Clarification regarding the difference between revised amount of additional capital (₹324.84 lakh) claimed as against the amount indicated in Form-9 (₹ 377.74 lakh) for the year 2013-14 and revised Auditor's certificate in respect of the same;
- b) Summarized liability flow (year- wise) statement for the period from COD of Unit- II (29.12.2011) to 31.3.2014;



- c) Forms 9A, 9B, 11 and 14 with details from COD of Unit-II (29.12.2011)
- d) Justification for additional capital expenditure incurred for each asset alongwith the relevant regulations under which capitalized/ claimed.
- e) Reconciliation statement of the actual additional capital expenditure with the books of accounts for the period 2009-14 duly certified by the auditors.
- f) Copy of audited annual financial statement for the period from 2011-12 to 2013-14.

4. The respondents are directed to file their replies by 10.3.2017, with copy to the petitioner, who shall file its rejoinder, if any, by 17.3.2017.

5. Subject to the above, the order in the petition was reserved. Pleadings shall be completed by the parties within the due date mentioned. In case no additional information/ reply/ rejoinder is filed within the said date, the matter shall be disposed of based on available records.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)

